

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
10-07-2024 AT 10:30 AM**

**CP(IB) No.645/7/HDB/2018  
AND  
IA(IBC) 1428, 1429, 1401, 1402, 1403 & 1404/2024 in  
CP(IB) No.645/7/HDB/2018  
u/s. 7 of IBC, 2016**

**IN THE MATTER OF:**

State Bank of India  
(Stressed Assets Management Branch)

**...Financial Creditor**

**AND**

M/s. Vibha Agro Tech Limited

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Senior Counsel Mr Avinash Desai, for Resolution Professional present through Video Conference.

Learned Counsel Mr GP Yash Vardhan, for Resolution Professional present physically.

**IA(IBC) 1428/2024**

Learned Senior Counsel Mr D V Seetharam Murthy, for applicant present physically.

Heard the learned senior counsel for applicant. Learned Senior Counsel Mr Avinash Desai, along with learned counsel Mr GP Yash Vardhan (present Physically) for Resolution Professional present through Video Conference and states that he intends to file Vakalat. Hence for counter, call on 19.07.2024.

**IA(IBC) 1429/2024**

Learned Senior Counsel Mr D V Seetharam Murthy, for applicant present physically.

Heard the learned senior counsel for applicant. Learned Senior Counsel Mr Avinash Desai, along with learned counsel Mr GP Yash Vardhan (present

Physically) for Resolution Professional present through Video Conference and states that he intends to file Vakalat. Hence for counter, call on 19.07.2024.

**IA(IBC) 1401/2024**

Learned Senior Counsel Mr TK Bhaskar along with the counsel on record present physically.

Since the orders in IA No 11/2024 already deferred till 129.07.2024 the relief prayed has becomes infructuous, besides yet another application i.e., IA No 1404/2024 seeking to reject the resolution plan also pending.

Hence, **IA(IBC) 1401/2024 is disposed of as infructuous.**

**IA(IBC) 1402/2024**

Learned Counsel Mr Ravichandra, for applicant present through Video Conference.

Learned Counsel Mr Paras Mithal, for applicant present physically.

Learned Senior Counsel Mr Avinash Desai, along with learned counsel Mr GP Yash Vardhan (present Physically) for Resolution Professional present and states that counter will be filed during the course of the day. The same is recorded. let the copy be served on the other side.

For hearing, matter adjourned to 19.07.2024.

**IA(IBC) 1403 /2024**

Learned Counsel Mr Ravichandra, for applicant present through Video Conference.

Learned Counsel Mr Paras Mithal, for applicant present physically.

Learnd Senior Counsel Mr Deepak Bhattacharjee along with Ms Sarvani Desiraju, for COC present physically.

Learned Senior Counsel Mr Avinash Desai, along with learned counsel Mr GP Yash Vardhan (present Physically) for Resolution Professional present and states that counter will be filed during the course of the day. The same is recorded. let the copy be served on the other side.

For hearing, matter adjourned to 19.07.2024.

**IA(IBC) 1404/2024**

Learned Counsel Mr Ravichandra, for applicant present through Video Conference.

Learned Counsel Mr Paras Mithal, for applicant present physically.

Learned Senior Counsel Mr Avinash Desai, along with learned counsel Mr GP Yash Vardhan (present Physically) for Resolution Professional present and states that counter will be filed during the course of the day. The same is recorded. let the copy be served on the other side.

For hearing, matter adjourned to 19.07.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**